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CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD.
OA. 1046/92.

Date of order: 6-6-1995.

Between:-

Smt. Hasmat Bibi ... Applicant.

And

1. The Sub-Divisional Officer, Telecom, Khammam -507 003.
2. The Telecom District Engineer, Khammam -507 050.
3. The Chief General Manager, Telecommunication, A.P., Hyderabad-500 001.
4. The Chairman, Telecom Commission, Union of India, New Delhi-110 001. ... Respondents.

Counsel for the Applicant : Mr. C. Suryanarayana, Advocate.

Counsel for the Respondents: Mr. N. R. Devaraj, Sr. CGSC.

CORAM:-

Hon'ble Mr. Justice V. Neeladri Rao, Vice-Chairman
Hon'ble Shri R. Rangarajan, A.B. Gorthi, Member (Ad.)

Hon'ble Tribunal made the following order:-

This O.A. was filed praying for a direction to the Respondents to grant family pension and other incidental and consequential benefits to the applicant.

Shri C. Suryanarayana, learned counsel for the applicant and also Shri N.R. Devaraj, learned Sr. Standing Counsel for the Respondents submitted that this O.A. has become infructuous in view of the orders as per Memo. No. E/PP/SEM/42, dated 18-5-95.

The applicant is free to make a representation to the concerned authorities in regard to any other relief if it is due to her.